

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 520 of 2019**

**IN THE MATTER OF:**

**Regional Provident Fund Commissioner, Tirunelveli                      ...Appellant**

**Vs.**

**V. Nagarajan & Ors.    ...Respondents**

**Present:    For Appellant: - Mr. Manish Dhir, Advocate.**

**O R D E R**

**16.09.2019—** It is informed that a sum of Rs.5,55,128/- has already been deposited in the account of 'Regional Provident Fund Commissioner, Tirunelveli'.

In the circumstance, no further order is required to be passed. However, the amount of Rs.5,55,128/- so deposited by the Appellant with 'Regional Provident Fund Commissioner, Tirunelveli' will be subject to the claim of others, including 'Employees' State Insurance Corporation'.

The appeal stands disposed of.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g